

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal 83 of 2010

Dated :4th March, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of :

Maharashtra State Electricity Transmission Co. Ltd. ... Appellant(s)

Versus

Shri Vikram Sunderdas Satija & Anr.Respondent(s)

**Counsel for the Appellant(s): Ms. Taruna Prasad
Counsel for the Respondent(s): Mr. Baddy A Ranganadhan for R-2**

ORDER

The comprehensive written submissions have already been filed by the Appellant.

Learned counsel for the Respondent seeks some time to file the reply written submissions.

As requested by the learned counsel for the Appellant, post the matter on **25.03.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply written submissions after serving copy on the other side.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS